

to Monopolies and Restrictive Trade Practices Commission;

(b) if so, the amounts of fines imposed and particulars of the firms; and

(c) nature of other punishments proposed to be given in case the fine is not paid in time by those firms?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) and (b). No fines were imposed, but the M.R.T.P. Commission by an order dated the 5th March, 1974 directed each of the four respondents, namely, (i) M/s. J. K. Synthetics, Kanpur (ii) M/s. Garware Nylon Ltd., Bombay (iii) M/s. Nirlon Synthetics Fibre & Chemicals Ltd., Bombay and (iv) M/s. Modipon Ltd., Modinagar (U.P.) to pay to the Registrar of Restrictive Trade Agreements costs quantified at Rs. 250 each.

(c) The Commission has not fixed any time limit for the payment of the costs and, therefore the Commission will consider, at the appropriate time what further action should be taken to recover these costs, if the payments are not made within a reasonable time.

Supply of crude oil by Iran to India

6195. SHRI TARUN GOGOI;
SHRI R. V. SWAMINATHAN;

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether supply of crude oil from Iran about which agreement was reached when the Foreign Minister visited that country has commenced;

(b) if so, whether 250,000 tonnes of crude oil will be reaching India soon; and

(c) whether this will be in addition to the crude supplied earlier?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) India would be importing 250,000 tonnes of crude of every quarter.

(c) Yes, Sir.

Allocation of Funds for Rural Electrification in Gujarat

6196 SHRI P. M. MEHTA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the allocation of funds made for rural electrification in the State of Gujarat in the Fourth Five Year Plan and Fifth Plan;

(b) whether the State of Gujarat has not been given adequate priority in this regard, and

(c) the number of villages electrified till the end of Fourth Five Year Plan and the number of villages still left to be electrified in Gujarat?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRAŞAD): (a) Funds amounting to Rs. 600 crores were allocated to Gujarat for rural electrification in the Fourth Plan. For the Fifth Plan the proposed allocation is Rs. 1000 crores. In addition to the above allocations in the State Plans, assistance is also available to the State Electricity Board from the Rural Electrification Corporation for viable schemes. During the Fourth Plan 27 schemes of Gujarat State Electricity Board involving a loan assistance of Rs 1235.235 lakhs were sanctioned by the Corporation. Similar assistance would be available during the Fifth Plan as well.

(b) The programme of rural electrification is formulated by the State Government and executed through the